

**THE HYDERABAD HORSE RACING AND BETTING TAX  
(POSTPONEMENT OF ENFORCEMENT) REGULATION  
1858 F.**

**No. LI of 1858 F.**

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**\*THE HYDERABAD HORSE RACING AND BETTING  
TAX (POSTPONEMENT OF ENFORCEMENT)  
REGULATION, 1358 F.  
No. LI of 1358 F.**

Whereas it is expedient to postpone the coming into force of the Hyderabad Horse Racing and Betting Tax Regulation, 1358 Fasli;

Now, therefore, in exercise of the authority vested in me for the administration of the Hyderabad State and of all other powers enabling me in this behalf I hereby make the following Regulation :—

1. (1) This Regulation may be called the Hyderabad Horse Racing and Betting Tax (Postponement of Enforcement) Regulation, 1358 Fasli.

Short title  
and com-  
mencement.

(2) It shall come into force at once.

2. Notwithstanding anything contained in sub-section (2) of section 1 of the Hyderabad Horse Racing and Betting Tax Regulation, 1358 Fasli (hereinafter referred to as the said Regulation) and in the Finance Department Notification No. 41, dated the 26th Amardad, 1358 F., (26th June 1949), the said Regulation shall not be deemed to have come into force, and shall come into force from the 1st day of Aban, 1358 Falsi (1st September 1949).

Commence-  
ment of  
Regulation  
No. XLIX  
of 1358 F.

